

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. C.P. (IB)/494(MB)2023

**IN THE MATTER OF**

FORTRAN STEEL PVT LTD

... Petitioner

Vs

Generic Engineering Construction Andprojects Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 30.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Vaishnavi Shinde (PH)

For the Respondent: Adv. Ashok Kumar Singh (PH)

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**ORDER**

Ld. Counsel for the Petitioner accepts the fact that an around Rs. 58 lacs have already been paid by the Respondent and an amount Rs. 45 lacs is due. Ld. Counsel for the Respondent prays for a short adjournment so as to enable them to resolve the issue. Both the parties are directed to meet in the week commencing from 13.05.2024 and the parties to come back before the Hon'ble Court on 04.06.2024. Adjourned to **04.06.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/